

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.233/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1200 MW Firm and Dispatchable Power (Round the Clock (RTC)) from ISTS- Connected Renewable Energy (RE) Power Projects in India under Tariff-based Competitive Bidding.

Petitioner : SJVN Limited (SJVNL)

Respondents : ReNew Solar Power Private Limited and Ors.

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, SJVNL
Ms. Rashmi Vaish, Advocate, SJVNL
Ms. Ritika Singh, Advocate, SJVNL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, pursuant to the Record of Proceedings dated 9.7.2026, the Petitioner has complied with the directions issued vide affidavit dated 21.7.2026. She further submitted that the Himachal Pradesh State Electricity Board Limited (HPSEB) has also filed a Petition before the State Commission under Section 86(1)(b) of the Electricity Act, 2003 seeking approval for procurement of the entire contracted quantum of power. She further submitted that, although its consent letter dated 11.2.2026 has been placed on record, the Power Sale Agreement (PSA) with HPSEB has not yet been executed.

2. After hearing the learned counsel for the Petitioner, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

